

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 273/GT/2014

Subject : Revision of tariff of Talcher Thermal Power Station (460 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Grid Corporation of Odisha (GRIDCO)

Parties present: Shri K. K. Narang, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Chaudhary, NTPC
Shri Shailendra Singh, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Raj Kumar Mehta, Advocate, GRIDCO
Smt. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for revision of tariff of Talcher Thermal Power Station (460 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise and
 - b) The petitioner has submitted that the plant has been taken over from Orissa state Electricity Board on 3.6.1995, however, the life of the plant has been considered from 1.4.2001.
 - c) The tariff for 2009-14 period was approved vide order dated 15.5.2014 in Petition No. 304/2009.
2. The learned counsel for GRIDCO submitted that reply to the petition has been filed by them and sought an adjournment.
3. The Commission accepted to GRIDCO's request and directed to list the matter on 11.7.2016 for final arguments. The Commission further directed the petitioner to submit the following information on affidavit, by 20.6.2016, with advance copy to the respondents:-



- a) Furnish clarifications/confirmation that all the actual expenditure incurred during 2009-14 period are the final payments made and there are no outstanding payments; and
- b) Submit GCV of the coal on “as received” basis along with supportive documents.

4. The Commission directed the respondents to file their replies by 30.6.2016 and the petitioner to file its rejoinder, if any, by 8.7.2016. The Commission also directed the parties to file the information/reply/rejoinder within the timeline specified and observed that no further extension of timer shall be permitted.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

